

In the National Company Law Tribunal, Jaipur

Item No. 208

CP No. (IB) – 240/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Santosh Steel Corporation

.....Applicant/Petitioners

VS.

Dak Rolls Pvt. Ltd.

.....Respondent

Order delivered on 18.12.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Prateek proxy counsel for Sourabh Malpani

For Respondent(s) : None-appeared

ORDER

Heard the submissions made by the proxy counsel for the Operational Creditor. Proxy Counsel for the Operational Creditor has sought time as the arguing counsel will not be able to attend the Tribunal today. No one is present on behalf of the Corporate Debtor. The matter may be posted to 29.01.2020.

Sd-

(RAGHU NAYYAR)
TECHNICAL MEMBER

Sd-

(P. S. N. PRASAD)
JUDICIAL MEMBER